

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 511/TT/2019**

Date: 19.05.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: - Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 in respect of 400 kV D/C Sagardighi - Behrampur Transmission Line and associated bays at Sagardighi TPS (WBPDC) and Behrampur Sub-station (POWERGRID) under Transmission System for “Eastern Strengthening Scheme-X” in Eastern Region.**

Sir,

With reference to your Petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

### **2014-19 period**

- a) Reasons for withholding of such payments and their eventual release, as have been claimed as additional capital expenditure for Assets after the cut-off date.
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

### **2019-24 period**

- c) Details of Additional Capitalisation amounting to ₹9.00 lakh during the period 2019-24.
- d) Confirmation whether any further ‘previously recognized liabilities’ remain to be discharged for 2019-24 period

### **Forms**

- e) Flow of liabilities statement as per Annexure enclosed-I.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant Petition.
  3. In case the above said information is not filed within the specified date, the Petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

**Annexure - I**

Liability Flow Statement  
 Name of Petitioner  
 Project Name

Asset No.	Headwise /Partywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized <sup>^</sup>						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset	Party – A																							
Asset	Party – B																							

# TL/SS/Communication Systems etc.

\*Whichever is later

<sup>^</sup>Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset